

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 45/TT/2013

Subject : Determination of transmission tariff for 400 kV D/C Balipara-Bongaigaon (Quad) transmission line along with 2 Nos 63 MVAR line reactors at both end and 30% FSC at Balipara S/S and 80 MVAR, 420 kV bus reactor at Bongaigaon S/S under transmission system at Bongaigaon S/S along with associated bays under Northeast/North Western Interconnector I and transmission system of Kameng Hydro-Electric Project for tariff block 2009-14 period in North Eastern Region.

Date of Hearing : 1.9.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : PGCIL

Respondents : Assam State Electricity Board & 6 others

Parties present : Shri P. Saraswat, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL
Ms. Sangeeta Edwards, PGCIL

Record of Proceedings

The instant petition has been filed by PGCIL on 21.1.2013 seeking transmission tariff for Asset-I - 400 kV D/C Balipara-Bongaigaon (Quad) transmission line along with 2 Nos 63 MVAR line reactors at both end and 30% FSC at Balipara S/S and Asset-II - 80 MVAR, 420 kV bus reactor at Bongaigaon S/S under transmission system at Bongaigaon S/S along with associated bays as per the 2009 Tariff Regulations. Both the assets were anticipated to be commissioned on 1.4.2013. The petitioner also prayed for provisional tariff as provided under Regulation 5(3) of the 2009 Tariff Regulations.

2. Provisional tariff was allowed for both the assets vide order dated 18.3.2013.



3. The petitioner has submitted vide affidavit dated 5.6.2014 that Asset-II was commissioned on 1.2.2013 and Asset-I is anticipated to be commissioned on 1.7.2014. The petitioner has submitted that there is delay of 16 months in commissioning of Asset-I and requested to condone the time over-run. The petitioner has also filed the revised tariff forms pertaining to Asset-I as per the 2014 Tariff Regulations and has also requested to allow 90% of the AFC as per Regulation 7(7) of the 2014 Tariff Regulations.

4. The Commission taking into consideration the submissions made by the petitioner in its affidavit dated 5.6.2014, observed that there has been a considerable time over-run in commissioning of the Asset-I and directed to withdraw the provisional tariff granted for Asset-I, vide order 18.3.2014, from the PoC calculations, if not already withdrawn. The Commission further directed the petitioner to file a fresh petition for Asset-I as per the 2014 Tariff Regulations.

5. As regards Asset-II, the Commission directed to list the petition for final hearing on 9.10.2014.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

